

There is also a proposal in the Draft Eighth Five Year Plan to provide a National Electronic Mail Service in towns with a population of 5 lac and more, mainly on franchise basis.

SC/ST Population

1632. SHRI K.H. MUNIYAPPA: Will the Minister of WELFARE be pleased to state:

(a) the States which have the highest

percentage of Scheduled Castes and Scheduled Tribes population;

(b) whether the Government have taken steps to plan special programmes in these areas; and

(c) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) to (c). Statement I and II are attached.

STATEMENT - I

SC/ST Population, showing percentage of Scheduled Caste and Scheduled Tribe population in State/UTs as per 1981 Census

<i>S.No.</i>	<i>State/UT</i>	<i>% age of SC population to total population of the State.</i>	<i>% age of ST population to total population of the State.</i>
1	2	3	4
1.	Arunachal Pradesh	0.46	69.82
2.	Andhra Pradesh	14.87	5.93
3.	Assam	6.24*	9.41*
4.	Bihar	14.51	8.31
5.	Gujarat	7.15	14.22
6.	Goa (Daman & Diu)	2.16	0.99
7.	Haryana	19.07	-
8.	Himachal Pradesh	24.62	4.61
9.	Jammu & Kashmir	8.31	9.92
10.	Karnataka	15.07	4.91
11.	Kerala	10.02	1.03
12.	Madhya Pradesh	14.10	22.97

<i>S.No.</i>	<i>State/UT</i>	<i>% age of SC population to total population of the State.</i>	<i>% age of ST population to total population of the State.</i>
1	2	3	4
13.	Maharashtra	7.14	9.19
14.	Manipur	1.25	27.30
15.	Meghalaya	0.41	80.58
16.	Mizoram	0.03	93.55
17.	Nagaland	-	83.99
18.	Orissa	14.66	22.43
19.	Punjab	26.87	-
20.	Rajasthan	17.04	12.21
21.	Sikkim	5.78	23.27
22.	Tamil Nadu	18.35	1.07
23.	Tripura	15.12	28.44
24.	Uttar Pradesh	21.16	0.21
25.	West Bengal	21.99	5.63
<i>Union Territories</i>			
1.	Andaman & Nicobar Islands	-	11.85
2.	Chandigarh	14.09	-
3.	Dadra & Nagar Haveli	1.97	78.82
4.	Delhi	18.03	-
5.	Lakshadweep	-	93.82
6.	Pondicherry	15.99	-

* As per 1971 Census (1981 Census could not be held in Assam due to disturbed condition prevailing there at that time).

STATEMENT - II

SC/ST population, showing schemes/ programmes being implemented for the welfare of Scheduled Castes and Scheduled Tribes.

For socio-economic and educational development of scheduled castes, the strategy of special component plan was evolved in the beginning of VI Five Year Plan and has been under implementation since then. Presently, 21 State Governments and 2 UT Administrations are implementing this strategy.

Likewise, for the development of Scheduled Tribes the strategy of Tribal Sub Plan has been under implementation from V Five Year Plan in 17 States and 2 Union Territories. In order to protect the tribals from various exploitative practices, protective legislation are being stringently implemented in tribal areas. For specific socio-economic development of Scheduled Tribes, 193 Integrated Tribal Development Projects (ITDPs), 249 Modified Area Development Approach (MADA) pockets and 77 clusters of tribal concentration have been carved out for implementing the Tribal Sub Plan strategy. In Jammu & Kashmir, where 10 communities have been notified as Scheduled Tribes during the year 1989-90 and 1990-91 the State Government is in the process of identifying the ITDPs and MADA areas. In the tribal majority States like Arunachal Pradesh, Meghalaya, Mizoram, Nagaland, Lakshadweep and Dadra & Nagar Haveli, the entire plan of the States are primarily meant for Scheduled Tribe population.

In addition to above, the following Central/Centrally Sponsored Schemes are also being implemented for the welfare of Scheduled Castes and Scheduled Tribes in the various States and Union Territories.

1. Special Central Assis-

tance to Special Component Plan.

2. Post Matric Scholarship for SCs and STs.
3. Coaching and Allied Scheme.
4. Book Banks for SCs and STs.
5. PCR Acts and Liberation of Scavengers.
6. Girls Hostels for SCs and STs.
7. Special Central Assistance to Tribal Sub-Plan.
8. Tribal Cooperative Marketing Development Federation of India Ltd.
9. Boys Hostel for SCs/STs (New Scheme).
10. Development of Oil Seeds and oil of tree origin in tribal areas.
11. Aid to Voluntary Organisations for SCs and STs.
12. Research and Training.
13. Pre-matric Scholarships for the children of those engaged in unclean occupations.
14. Schemes under Proviso to Article 275(1) of the Constitution.
15. Equity participation in the

- State level SC Finance and Development Corporation.
16. National Scheduled Castes and Scheduled Tribes Finance and Development Corporation.
17. Price Support to Tribal Cooperative Marketing Development Federation of India Ltd.
18. Grant-in-aid to Tribal Cooperative Marketing Development Federation of India Ltd.
19. Ashram Schools in Tribal Sub-Plan.

*[Translation]***Marine Power Station in the Country**

1633. SHRI VILASRAO NAG-NATHRAO GUNDEWAR:
SHRIMATI VASUNDHARA RAJE:

Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) whether the Government have set up any marine power station in the country;

(b) if so, the details thereof;

(c) whether the Government propose to set up more marine power stations in the country;

(d) if so, the details thereof; State-wise; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALPNATH RAI): (a) and (b). Yes, Sir. An R&D project for development of a 150 KW Wave Energy Device was sanctioned by the Department of Ocean Development to Indian Institute of Technology, Madras at a cost of Rs. 1.06 crores in 1987, revised to about Rs. 2.4 crores. The prototype device was designed and built and has been installed off the coast at Trivandrum and is undergoing trials since 21st October, 1991.

(c). There are no plants at present to set up any more wave power devices. The position will however be reviewed after the wave power device off Trivandrum has undergone extensive trials. Investigations are currently being conducted by the Central Electricity Authority or ascertaining techno-economic viability of setting up of a Tidal Power Plant at Gulf of Kutchh in Gujarat.

(d) and (e). Does not arise.

*[English]***Power Projects in Madhya Pradesh**

1634. SHRI MAHENDRA KUMAR SINGH THAKUR: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) the details of different power projects in Madhya Pradesh at present;

(b) the details of different power projects in Madhya Pradesh pending clearance; and

(c) the time by which the decision regarding clearance of pending projects is likely to be taken by the Government?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CON-